

National Company Law Tribunal

Allahabad Bench

CP NO. 101/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: *Shabbir Ahmed & Sons. V/s Sajedabad Cold Storage &
- Allied Industries Pvt. Ltd. & Sons.*

SECTION OF THE COMPANIES ACT/I & B CODE: *241/242 of companies Act 2013.*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>ANIL KUMAR</i>	<i>PCS</i>	<i>Proxy for Petitioner</i>	<i>Anil K.</i>
2.	<i>Amit Gupta</i>	<i>PCS</i>	<i>Respondent Company</i>	<i>Amit Gupta</i>

CP NO.101/ALD/2017

Sh. Anil Kumar, PCS for the petitioner company. Sh. Amit Gupta, PCS for the respondent company.

Reply to the main company petition is not yet filed. However, at the request of the PCS for respondent that due to his personal difficulty he could not prepare a reply. Further, he raises some objection on the maintainability of the present company petition. Hence, he needs for some more time to be given in the matter.

Keeping in view of these circumstances, a final opportunity is granted to the respondent company for filing a comprehensive reply to the main company petition including question/legal objection on its maintainability instead of moving a separate application.

The matter be listed on 27th November, 2017.

Dated:07.11.2017

Sd/-
H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)